NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 332 (ND) 2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA

HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE COMPANY:

M/s Lakshmi Steels Vs M/s Hounslow

Builders Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

Present:

Mr. Kapil Goel, IRP

C. Rajaram, Advocate

Mr. Dipesh Choudhary & Kumar Udai Bhan Singh Schrawat,

Advocates

ORDER

The present CA has been filed by the IRP reporting non-cooperation at the hands of the ex-Directors, due to which the IRP has not been able to ascertain the debts. It is submitted that the details of the Bank Accounts are not being furnished. Mr. Anurag Ranjan, the CA has also not given any assistance despite notice.

Pursuant to the notice to the ex Directors, Mr. Harish Bhasin is present. The other two Directors, Gaurav Jain and Dharmendra Kumar are not present and are represented by Mr. Dipesh Choudhary, Advocate.

It is now undertaken on behalf of the ex-Directors, Statutory Auditor and other employees that they shall render due cooperation with immediate effect.

To come up on the date fixed i.e. 24th November, 2017. Failure to comply shall invite stringent action.

(S. K. Mohapatra)

Member (T)

(Ina Malhotra)
Member (J)

(Lekh Raj Singh)